

(127)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH ALLAHABAD**

(THIS THE 12th DAY OF October, 2009)

PRESENT:

**HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MRS MANJULIKA GAUTAM, MEMBER-A**

ORIGINAL APPLICATION NO. 351 OF 2002

(U/s, 19 Administrative Tribunal Act.1985)

Shri Bachchoo Singh, aged about 35 years, son of Shri Gopi Chand Singh, presently posted as Constable RPF Chowki Dabra, Gwalior.

.....Applicant

By Advocate: Shri N.P Singh

Versus

- 1 Union of India through Chief Security Commissioner, Railway Protection Force, CST Mumbai.
- 2 Dy. C.S.C. Railway, Railway Protection Force, CST Mumbai.
- 3 Commandant Railway Protection Force, Jhansi Division, Jhansi.
- 4 Shri P.L. Verma, the then Inquiry Officer, presently posted as Inspector RPF Thana, Central Railway, Gwalior.
- 5 U.O.I through Chairman, Railway Board, Rail Bhawan, New Delhi.

..... Respondents

By Advocate: Shri K.P Singh

ORDER

(DELIVERED BY: JUSTICE A. K. YOG- MEMBER-JUDICIAL)

List revised. Perused the record.

2. By means of this O.A., Applicant (Shri Bachchoo Singh) was posted as Constable, RPF Mathura; he was served with chargesheet dated 8.9.1999 and after holding enquiry he was found guilty of charges; Disciplinary Authority passed punishment order dated 31.3.2000; feeling aggrieved, Applicant filed appeal, which was

(Signature)

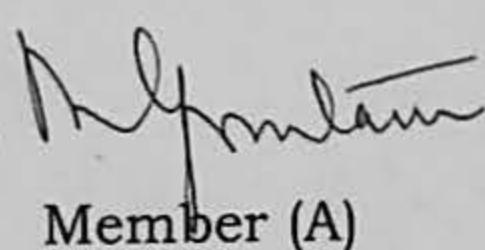


rejected on 17.11.2000 and thereafter revision, (contemplated under statutory Departmental Rules), was also dismissed on 9.3.2001. Aforesaid three orders have been challenged in the present O.A.

3. We have perused the pleadings as well as legal grounds but do find no misreading of evidence. Findings recorded by Disciplinary Authority, and confirmed by Appellate/Revisional Authorities are not vitiated.

4. O.A. has no merit and it is accordingly dismissed.

No costs.


Member (A)
Member (J)

Manish/-